

**NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM No.129-C.P.(IB)/14(MP)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Tehseen Khan

.....Applicant

**Order delivered on 25/04/2024**

**Coram:**

P. Mohan Raj, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Ms. Noopur K. Dalal  
For the Respondent :

**ORDER**

We have heard learned counsel Ms. Noopur K. Dalal appears for the applicant.

She submits that the RP has already filed his report under Section 99 of the IBC, 2016 and the RP has also served a copy of the Report to the Applicant/Personal Guarantor.

The Financial Creditor(s) if want to make any submissions or objections as regards this application, they can also file an appropriate application.

List the matter on **11.07.2024**.

Sd/-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

Tomar

Sd/-

**P. MOHAN RAJ**  
**MEMBER (JUDICIAL)**